

श्री हुकम चंद कछवाय : मैं विधेयक पुरः-
स्थापित करता हूँ ।

**DOMESTIC WORKERS (CONDITIONS
OF SERVICE) BILL***

श्री हुकम चंद कछवाय (मुरेना) : मैं
प्रस्ताव करता हूँ कि घरेलू कर्मकारों की मजहूरी
नियतन के लिए तथा उनके कार्य की दशा में
सुधार के लिए विधेयक को पुरःस्थापित करने
की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The ques-
tion is :

"That leave be granted to introduce a
Bill to provide for the fixation of wages
and for improvement of working condi-
tions of domestic workers."

The motion was adopted.

श्री हुकम चंद कछवाय : मैं विधेयक पुरः-
स्थापित करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Seventh Schedule)

SHRI ARJUN SETHI (Bhadrak) : I beg
to move for leave to introduce a Bill fur-
ther to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The ques-
tion is :

"That leave be granted to introduce a
Bill further to amend the Constitution
of India "

The motion was adopted.

SHRI ARJUN SETHI : I introduce the
Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 74 and 163)

श्री हुकम चंद कछवाय (मुरेना) : मैं
प्रस्ताव करता हूँ कि भारत के संविधान का और

संशोधन करने वाले विधेयक को पुरःस्थापित
करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The ques-
tion is :

"That leave be granted to introduce a
Bill further to amend the Constitution
of India."

The motion was adopted.

श्री हुकमचंद कछवाय : मैं विधेयक को
पुरःस्थापित करता हूँ ।

TRADE UNIONS (RECOGNITION) BILL*

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव
करता हूँ कि व्यवसाय संघों को मान्यता देने की
प्रक्रिया का उपबन्ध करने वाले विधेयक को
पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY SPEAKER : The ques-
tion is :

"That leave be granted to introduce a
Bill to provide for the procedure for
recognition of Trade Unions."

The motion was adopted

श्री हुकमचंद कछवाय : मैं विधेयक को
पुरःस्थापित करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*
(Amendment of article 19 and substitution
of article 326)

श्री सुखदेव प्रसाद वर्मा (नवादा) : मैं
प्रस्ताव करता हूँ कि भारत के संविधान का और
संशोधन करने वाले विधेयक को पुरःस्थापित
करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The ques-
tion is :

"That leave be granted to introduce a
Bill further to amend the Constitution
of India."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II section, 2, dated 26-5-72.

श्री सुश्रीव प्रसाद वर्मा : मैं विधेयक को पुर स्थापित करता हूँ ।

(CONSTITUTION (AMENDMENT) BILL*
(Substitution of article 330 and amendment
of article 332, etc)

SHRI R P ULAGANAMBI (Vellore)
I beg to move for leave to introduce a Bill
further to amend the Constitution of
India

MR DEPUTY-SPEAKER The ques-
tion is

"That leave be granted to introduce
a Bill further to amend the Constitution
of India "

The motion was adopted

SHRI R P ULAGANAMBI I intro-
duce the Bill

15 33 hrs

**CONSTITUTION (AMENDMENT)
BILL Contd**

(Amendment of Ninth Schedule)
by **Shri C K Chandrappan**

MR DEPUTY SPEAKER We now
take up further consideration of the Bill
moved by **Shri C R, Chandrappan** to further
amend the Constitution of India

In this regard, I would like to point
out to the fact that the Government has
introduced a similar Bill and, this morning,
an announcement was made that it will be
taken up next week. So I wonder whether
it is necessary to go further with this Bill

SHRI R BALAKRISHNA PILLAI
(Mavelikara) There is an amendment of
mine to the Bill moved by **Shri Chandra-
ppan**. What about the second part of my
amendment, that is, the Kerala Private
Forests (Vesting and Assignment) Act 1971 ?
What is the position of the Government in
accepting that ?

MR DEPUTY-SPEAKER : We are
still at the consideration stage of the Bill,
that is, the first reading of the Bill. We
have not yet come to the amendments at
all. We are not discussing the Government
Bill. This is a private Member's Bill.

The Government is coming with a
similar Bill next week. You can send your
amendment to the Government Bill. You
can do that.

SHRI R V BADE (Khargone) I want
to say only this much that if the Govern-
ment is coming with a similar Bill and if
my hon friend also wants to withdraw
the Bill, I have nothing more to say on the
Bill. I am saying this because I was on my
knees on the previous day.

MR DEPUTY SPEAKER If he does
not want to say anything further, we shall
take it that the hon Member completed his
speech.

In view of what I have said, **Mr
Chandrappan**, would you like to withdraw
your Bill ?

SHRI C K CHANDRAPPAN (Telli-
cherry) I would like to withdraw the
Bill. But I would like to say something
while withdrawing it.

MR DEPUTY-SPEAKER Please
sit down. This is on a matter of procedure.
My attention has been drawn to the fact
that there is an amendment to the motion
for consideration—not amendment to clauses
but amendment to the motion for consider-
ation—by **Shri Daga** that it should be referred
to a Select Committee. **Mr Chandrappan**
cannot withdraw his Bill before we dispose
of this amendment.

AN HON MEMBER **Mr Daga** is
not here.

MR. DEPUTY-SPEAKER But it
has already been moved. Let us see what
Government wants to say on that.

**THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE**